

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.43480/2025

[Arising out of impugned final judgment and order dated 12-03-2025 in CRA No. 4823/2012 & CRA No. 4901/2012 passed by the High Court of Judicature at Allahabad]

JAI PRAKASH VERMA

Petitioner(s)

VERSUS

STATE OF U.P & ORS.

Respondent(s)

(IA No. 224410/2025 - CONDONATION OF DELAY IN FILING SLP & IA No. 224408/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Satendra Tripathi, AOR
Mr. Inish Mishra, Adv.
Mr. Mayank Tripathi, Adv.
Mr. Astitva Tripathi, Adv.
Mr. Shakti Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel appearing for the petitioner.
2. Delay condoned.
3. Exemption Application is allowed.
4. Leave granted.
5. Tag with Criminal Appeal No.2276/2025.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)